

section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

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Notification under Companies Act 1956 etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): On behalf of Shri Rangarajan Kumaramangalam, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 620A of the Companies Act, 1956:—
 - (i) S.O. 3052 published in Gazette of India dated the 17th November, 1990 declaring Messrs St. Mary's Funds Limited, Piravom, to be a 'Nidhi'.
 - (ii) G.S.R. 241 published in Gazette of India dated the 21st April, 1990 declaring the Fairdeal Investment Mutual Benefit (India) Limited, New Delhi, to be a 'Nidhi'.
 - (iii) G.S.R. 514 published in Gazette of India dated the

18th August, 1990 declaring Messrs Kanchi Mutual Benefit Fund Limited, Madras, to be a 'Nidhi'.

- (iv) G.S.R. 515 published in Gazette of India dated the 18th August, 1990 declaring Messrs Thirumangalam Janopakara Permanent Fund Limited, Madras, to be a 'Nidhi'.
- (v) G.S.R. 782 published in Gazette of India dated the 29th December, 1990 declaring Messrs Gilnagar Benefit Fund Limited, Madras, to be a 'Nidhi'.
- (vi) G.S.R. 783 published in Gazette of India dated the 29th December, 1990 declaring Messrs the Kerala Permanent Fund Limited, Ernakulam, to be a 'Nidhi'.
- (vii) G.S.R. 784 published in Gazette of India dated the 29th December, 1990 declaring Messrs Sreevari Benefit Society Limited, Madras, to be a 'Nidhi'.

- (2) A copy of the Cost Accounting Records (Mini Steel Plant) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 574 in Gazette of India dated the 23rd August, 1990 under sub-section (3) of section 642 of the Companies Act, 1956.
- (3) A copy of the Punjab Horticulture Corporation Limited and Punjab Agro Industries Corporation Limited (Amalgamation) Order, 1989 (Hindi and English versions) published in Notification No. S.O. 605(E) in Gazette of India dated the 2nd August, 1989 under section 396 of the Companies Act, 1956.

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